

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 833 of 2020

In the matter of:

Parivartan SinghAppellant

Vs.

Deepika Bhugra PrasadRespondent

WITH

Company Appeal (AT) (Insolvency) No. 844 of 2020

In the matter of:

Parivartan SinghAppellant

Vs.

Deepika Bhugra Prasad & Ors.Respondents

Present:

Appellant: Mr. Rishab Kalani, Advocate

Respondents: Mr. Krishnendu Datta, Senior Advocate with Mr. Kanishk Khetan, Advocate for R1.

Ms. Deepika Bhugra, Advocate for Liquidator.

ORDER

(Through Virtual Mode)

03.11.2020: Mr. Rishab Kalani, Advocate appearing as proxy counsel seeks yet another adjournment on the ground that the arguing counsel Sh. Arun Khatri is recuperating and unable to undertake professional duties as of now.

Contd/-.....

In view of the prayer, the matter is adjourned to 19th November, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

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